

MOST IMMEDIATE

N. 396 /Gaz.-1/VLE.2(a)/2010

From:

The Registrar General
High Court of Delhi
New Delhi.

To

The District Judge-I & Sessions Judge
Tis Hazari Courts
Delhi.

New Delhi, dated the 9th February, 2010

Sub:

Conferment of powers under the (i) Terrorist and Disruptive Activities(Prevention) Act, 1987 (ii) Prevention of Terrorism Act, 2002 and (iii) the Maharashtra Control of Organised Crime Act, 1999 upon Ms. Aditi Chaudhary, an officer of Delhi Higher Judicial Service.

Sir,

I am directed to forward herewith copy of Notification No. F.25/23/1999/-HP-II/479 dated 21.01.2010 received from the Joint Secretary (Home), Govt. of NCT of Delhi, Home (Police-II Department), conferring the powers under the (i) Terrorist and Disruptive Activities (Prevention) Act, 1987 (ii) Prevention of Terrorism Act, 2002 and (iii) the Maharashtra Control of Organised Crime Act, 1999 upon Ms. Aditi Chaudhary, an officer of Delhi Higher Judicial Service, with effect from the date of her assuming the charge.

You are requested to deliver copy of the notification to the concerned officer.

Yours faithfully,

(R.GOPALAN)

DEPUTY REGISTRAR(GAZ.)
for REGISTRAR GENERAL.

OFFICE OF THE DISTRICT JUDGE-1 & SESSIONS JUDGE :DELHI

No. 12/01-116 /TADA Act/ Power

Dated, Delhi the 10 FEB 2010

Copy forwarded for information and necessary action to:-

- 1 The District Judge II to IX, Tis Hazari , Patiala House, Karkardooma, Rohini and Dwarka Court.
- 2 The Officer concerned.
- 3 The Superintendent, Filing Section, Tis Hazari Courts.
- 4 The Reader to District Judge-1 & Sessions Judge, Tis Hazari Court.
- 5 The PRO, Facilitation Center, Tis Hzari Courts.
- 6 The Website committee(English & Hindi), Tis Hazari Courts.
- 7 The Secretary Bar Association, Tis Hazari Courts.

(JEET KUMAR VAID
Superintendent (Judl.)

District & Sessions Judge's Office:Delhi